

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001
Ph: 23753942, Fax-23753923

Petition No.504/TT/2019

Dated:17.3.2020

To,
Shri S.S. Raju,
Senior General Manager (Commercial),
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject: Truing up of transmission tariff for 2014-19 period and determination of transmission tariff for 2019-24 period of 2 nos. of assets under Eastern Region Strengthening Scheme VI Project.

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 1.4.2020.

- a. With reference to Para 20 and Para 23 of the order dated 1.9.2017 in Petition 209/TT/2016, submit/clarify the following:-
 - I. Copy of RCE approved by Board of Directors.
 - II. Whether the RCE in question was filed through an affidavit and was considered by the Commission.
- b. The capital cost incurred upto COD as mentioned in para 4 varies with para 6 of the instant petition. Clarify the reason for variation with supporting documents.
- c. With regard to Interest During Construction, submit the following:-
 - I. Position of loans as indicated in Forms 6, 9C & 12B reconciled with cash expenditure as on COD and actual discharge of IDC, as per para 32 of the order dated 1.9.2017 in Petition No. 209/TT/2016.
 - II. IDC discharge statement for Asset – I.
- d. With regard to the additional capitalization in 2014-19 period, clarify/submit the following:-
 - I. Whether additional capitalization claimed within the cut-off date and beyond the cut-off date is within the original scope of work?

